GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:2605 ANSWERED ON:28.07.2014 FLYING TRAINING INSTITUTES Chavan Shri Harishchandra Deoram

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details of the flying training Institutes for pilots in the country approved by the Directorate General of Civil Aviation including those which are private institutes, State/location-wise;
- (b) The details of the policy being adopted for regulation of private flying training Institutes and issue of licences to them;
- (c) whether insurance cover is provided to all the trainees at these flying training Institutes; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

Minister of State in the Ministry of CIVIL AVIATION (Shri G. M. Siddeshwara)

- (a) The details of State/location wise flying training institutes for pilots in the country approved by the Directorate General of Civil Aviation including those which are private institutes is Annexed.
- (b) All flying training institutes are regulated in compliance with the following Civil Aviation Requirements:-
- (i) Civil Aviation Requirements, Section-7, Series-D, Part-I on approval of Flying Training Institutes.
- (ii) Civil Aviation Requirements, Section-7, Series-D, Part II on Guidelines for Safety Oversight and Surveillance of Flying Training Institutes.
- (iii) Civil Aviation Requirements, Section-7, Series-D, Part V on criteria for approval of Chief Flying Instructor and Flight Instructor-incharge for Flying Training.
- (c) & (d): Yes, Madam. Flying Training Organizations (FTO) are required to ensure compliance of provision 5.8 (iv) of Civil Aviation Requirements, Section-7, Series D, Part I. As per this provision, FTO shall have `a current comprehensive insurance policy covering the aircraft, occupants of aircraft and third party risks in accordance with the Requirements.`